

OA-250/96

Shri. Nasim.

1/4.1.96

Shri. N. K. Lal..... Registrar.

Objection mentioned in the Scrutiny Report has not been removed. Put up on 17.1.96 for removal of defects.

PKL


(N. K. Lal)
Registrar

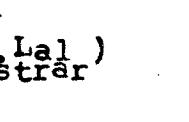
2/17.1.1996

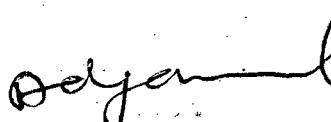
Shri N. K. Lal, Registrar

Nobody appears on behalf of the applicant.

Put up on 5.2.1996 for removal of defects.

MPS.


(N. K. Lal)
Registrar

 to 12.2.96

12.2.96

4/12.2.96 Shri. M. L. Paswan..... Registrar Incharge.

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Nobody appears on behalf of the applicant. List on 29.2.96 for removal of defects.

PKL


(M. L. Paswan)
Registrar I/C

5/29.2.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is absent. Defects have not been removed. Put up on 21.3.96 for removal of defects.

PKL

JK
(M. L. Paswan)
Registrar I/C

6/21.3.96

Shri. M. L. Paswan, Registrar Incharge.

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Counsel for the applicant is absent. Defects have not yet been removed. The applicant is directed to remove the same by 15.4.96 by way of last chance.

PKL

JK
(M. L. Paswan)
Registrar I/C

7/17.4.96

Shri. M. L. Paswan, Registrar Incharge.

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*Feb 1997
fixed w/ 150
180
210
300
300/286*
Defects have not yet been removed. A sufficient time was given. In the circumstances, let the case be listed before the Hon'ble Bench for further direction, fixing 01.05.96.

PKL

JK
(M. L. Paswan)
Registrar I/C

OA- 250/96

8/1.5.96

Shri M.L.Paswan, Registrar I/c

This case should be listed before the Hon'ble Bench. Defects had not been removed in the case in spite of giving sufficient time for the same. The office has put up this case in scrutiny with a note that the petition has been filed without I.P.O. as fee. Defects pointed out in Col.Nos. 7,9, 21 & 22 are still to be removed. In these circumstances let this case be listed before the Hon'ble Bench for direction on 2.5.96.

SKS

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(M.L.Paswan)
Registrar I/c

9./ 2.5.96.

This matter has been pending before the Registrar for removal of defects for a long time. The application has been filed without the postal order as fee and there are other defects also which have not been removed. Under the circumstances, the case is dismissed for non-prosecution.

/CBS/

N.K.V.
(N.K. Verma)
Member (A)